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**OFFICE OF THE DISTRICT & SESSIONS JUDGE (WEST)
TIS HAZARI COURTS : DELHI**

No. 25104-25160 /Rules/Gaz./DJ West/2019 Dated, Delhi the 02/9/19

Copy forwarded to :-

1. All the Judicial Officers of West District, Tis Hazari Courts, Delhi.
2. The Reader/Ahlmad to Ld. District & Sessions Judge, West District, Tis Hazari Courts, Delhi.
3. The PS to Ld. District & Sessions Judge, West District, Tis Hazari Courts, Delhi for information.
4. For uploading on LAYERS.
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Archna Sinha
(Dr. Archana Sinha)
Officer Incharge (Judl. West)
ASJ-06, West Distt.

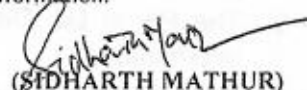
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HIGH COURT OF DELHI : NEW DELHI

No. 64 /Rules/DHC

Dated: 27/08/2019

Copy of Notification No. 679/Rules/DHC dated 20.08.2019, as published in Delhi Gazette Extraordinary, Part IV, No. 177 (NCTD No. 142) dated 20.08.2019, substituting the existing Rule 7, Part L of Chapter 6 of Volume V of High Court Rules & Orders, by the new Rule 7, is hereby circulated for information.


(SIDHARTH MATHUR)

JOINT REGISTRAR (JUDICIAL) (RULES)

Endst. No. 442-473 /Rules/DHC/2019

Dated: 27/08/2019

Copy forwarded for information and necessary action to:-

1. The District & Sessions Judge (HQ), Tis Hazari Courts, Delhi.
2. The District & Sessions Judge, North-West District, Rohini Courts, Delhi.
3. The District & Sessions Judge, South District, Saket Courts, New Delhi.
4. The District & Sessions Judge, South-West District, Dwarka Courts, New Delhi.
5. The District & Sessions Judge, North District, Rohini Courts, Delhi.
6. The District & Sessions Judge, South-East District, Saket Courts, New Delhi.
7. The District & Sessions Judge, East District, Karkardooma Courts, Delhi.
8. The District & Sessions Judge, New Delhi District, Patiala House Courts, New Delhi.
9. The District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.
10. The District & Sessions Judge, North-East District, Karkardooma Courts, Delhi.
11. The District & Sessions Judge, West District, Tis Hazari Courts, Delhi
12. The District & Sessions Judge-cum-Special Judge, CBI (PC Act), Rouse Avenue District Court Complex, New Delhi
13. The Principal Judge, Family Courts (HQ), Dwarka Courts Complex, Dwarka, New Delhi
14. The Principal Secretary (Law, Justice & LA), Govt. of N.C.T. of Delhi, Delhi Secretariat, I.P.Estate, New Delhi.
15. The Secretary, Bar Council of India, 21, Rouse Avenue, Institutional Area, New Delhi- 110002.
16. The Secretary, Bar Council of Delhi, 2/6, Siri Fort Institutional Area, Khel Gaon Marg, New Delhi-110049
17. The President/Secretary, Supreme Court Bar Association, Supreme Court, New Delhi.
18. The President/Secretary, Delhi High Court Bar Association, Delhi High Court, New Delhi.
19. The President/Secretary, Bar Association, Tis Hazari Courts/Patiala House Courts/ Karkardooma Courts/ Rohini Courts/Dwarka Courts/Saket Court Complex.
20. The Secretary, Supreme Court Legal Services Committee
21. The Member Secretary, Delhi State Legal Service Authority, Patiala House Courts, New Delhi with the request to forward a copy of the Notification/Practice Directions to the Secretaries of all the eleven District Legal Services Authorities.
22. The Secretary, Delhi High Court Legal Services Committee.
23. The Chairman, District Court Website Committee, Tis Hazari, Delhi for uploading the Notification/Practice Directions on the website of Delhi District Court.
24. Joint Registrar-cum-Secretary to Hon'ble the Chief Justice.
25. All Registrars/OSDs/Joint Registrars/Deputy Registrars/Assistant Registrars.
26. Deputy Registrar-cum-P.A. to Registrar General, Delhi High Court.
27. Joint Director (IT) with the request to upload the Notification on the Intranet of this Court.
28. Assistant Registrar (Library), Delhi High Court.
29. Private Secretaries to Hon'ble Judges for kind perusal of His Lordships.
30. Administrative Officers (Judicial)/Court Masters, Delhi High Court.
31. Librarian, Judges Library, Tis Hazari Courts/Patiala House Courts/Karkardooma Courts/Rohini Courts/ Dwarka Courts/Saket Court Complex.
32. Guard File.


DEPUTY REGISTRAR (RULES)

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29/8/19

HIGH COURT OF DELHI: NEW DELHI

NOTIFICATION

No. 679/Rules/DHC

Dated : 20.08.2019

In exercise of the powers conferred by Section 7 of the Delhi High Court Act, 1966 (Act 26 of 1966), Section 16(2) of the Advocates Act, 1961 and all other powers enabling it in this behalf, the High Court of Delhi, hereby makes the following amendment in the existing Part-L of Chapter 6 of High Court Rules & Orders, Volume V :-

THE FOLLOWING SHALL BE SUBSTITUTED FOR THE EXISTING RULE 7 :-

“(7) Procedure for designation of an Advocate as Senior Advocate. An advocate may be considered by the High Court for being designated as Senior Advocate either (A) Suo Motu by the High Court or (B) on an application by an Advocate.

(A) Procedure Suo Motu:

(i) An Advocate who fulfils the eligibility conditions prescribed hereinbefore, may be considered suo moto by the High Court for being designated as a Senior Advocate either on the written proposal of a Judge of the High Court or of Hon'ble the Chief Justice of the High Court.

(ii) Such written proposal of a Judge or of Hon'ble the Chief Justice shall be sent to the Registrar General who shall forward it to the Secretariat after obtaining a consent-cum-personal information sheet (Annexure-A to these Rules) duly filled in and signed by the Advocate concerned.

(B) Procedure on application by an Advocate:

Any Advocate who fulfils the eligibility conditions prescribed hereinbefore may submit a written application for being designated as Senior Advocate to the Registrar General who shall forward it to the Secretariat after obtaining a consent-cum-personal information sheet (Annexure-A to these Rules) duly filled in and signed by the Advocate concerned.”

NOTE: THIS AMENDMENT SHALL COME INTO FORCE FROM THE DATE OF ITS PUBLICATION IN THE GAZETTE.

D.S.S.(w)
29/8/19

Oic(Jud)w

BY ORDER OF THE COURT
Sd/-
(DINESH KUMAR SHARMA)
REGISTRAR GENERAL